

MR. DEPUTY SPEAKER : Please don't say any thing about self immolation.

SHRIMATI PHOOLAN DEVI : I will die at the door of Kanshi Ram. You please tell me that how is this dual law. All must get equal justice. In one case one person is released and the other is arrested. 250-300 dacoits have been released. I say that if I am guilty, law should punish me. I don't want to live alive. If all have excused then please excuse me. Let me live in the society and also to move in the society. Mr. Deputy Speaker, Sir, this is my submission..(Interruptions)

MR. DEPUTY SPEAKER : Your name is not in the list.

SHRIMATI BHAGWATI DEVI (Gaya) : Mr. Deputy Speaker, Sir, it is the question of a woman. She is Harijan, she is neglected. Due to this, her cases are not being withdrawn. Then Phoolan you hold the gun and we will be with you. what is this, On the one hand one is getting justice and on the other one is being insulted. She is also a member.

MR. DEPUTY SPEAKER : You please sit down.

SHRI SATYA PAL JAIN (Chandigarh) : Mr. Deputy Speaker, Sir, during Zero hour I would like to draw the attention of the Members and the House to one important matter. During the last few days some terrorists boys were arrested in Punjab. During investigation they revealed that they have returned from Pakistan after receiving training. They have also stated the one terrorist was supposed to be used as a human bomb in order to assassinate the Chief Minister of Punjab, Shri Prakash Singh Badal. Earlier also we have assassinated one Chief Minister of Punjab through a human bomb and about 10,000 people have been killed in Punjab. After a great difficulty and by the efforts of each and every one we have been able to establish the peace in Punjab. But in the past days these boys have revealed many things. Out of which 3-4 points are more important. They told that they got training in Pakistan and the ISI has given them full support and assistance there. They also told that they got shelter in Pakistan and use to visit Pakistan frequently. They also told that the ISI had trained them to hatch up a conspiracy against the Leaders of Akali Dal and Bhartiya Janta Party who are the ruling parties in the State. I think that this is a serious issue. One human bomb has been arrested and it is quite possible that some more human bombs might have come there. This question is not of any political party. Any leader can be assassinated. I had earlier also raised this question in the House. At that time the Prime Minister, Shri Indra Kumar Gujral has said that Pakistan is assisting to such activities and is helping the terrorists, we will take action against it and we will lodge our protest against it.

I want to put forth two demands through you to the Government. My first demand is that the leaders of all political parties in Punjab, Specially leaders of Akali

Dal and BJP and the Chief Minister of Punjab, Shri Prakash Singh Badal should be provided with foolproof security. Secondly, at the Pakistan border the people use to come and go frequently, so monitoring and vigil should be maintained, so that people may not come from there. My third and most important demand is that the Government of India should raise this issue with the Government of Pakistan strongly, mere protesting, writing letters and having serious conversation will not solve this issue. Otherwise the peace which has been established after a lot of efforts can once again be jeopardised and mischief can take place in Punjab and in this region, because the new feeling of fraternity of Hindu-Sikh unity and new Akali Dal BJP Government is installed, the efforts are being made to destabilise this Government. Due to this, the situation is aggravated. I would like to draw the attention of the Government towards these activities.

[English]

SHRI P.R. DASMUNSI (Howrah) : Sir, I would like to draw the attention of the House concerning a matter pertaining to my constituency. It is related to the workers of the wagon manufacturing unit of Burn Standard.

The Government gave a solemn assurance through the Ministry of Industry that till the matter was not disposed of by the BIFR, the revival package to support these industries like Jessop, Braithwhite and Burn Standard will continue. Unfortunately, in spite of the fact that the matter has not been disposed of by the BIFR, the package from the Ministry for Jessop and Braithwhite has been cleared. But the package for Burn Standard has been put into the dock till now, resulting in non-supply of wagon orders by the Ministry of Railways, affecting Burn Standard's further plans and programmes. For not clearing the package, thousands of workers, including those engaged in the ancillary units are in a crisis now.

I sincerely appeal to the Ministry of Industry not to make any divide and rule policy. There must be equal treatment and the package for Burn Standard must be cleared in line with that of Jessop and Braithwhite. I make a special appeal to the hon. Minister of Railways. He has introduced a new system. Now, wagon orders are placed along with a substantial advance in order to enable the Railways to execute the orders. The revised wagon order of Burn Standard must be met in order to save the unit and save the workers in my constituency.

SHRI RUPCHAND PAL (Hooghly) : Sir, I support whatever has been said by my esteemed colleague. The hon. Minister of Railways is here. He should respond to this. He had himself given an assurance ... (Interruptions)

[Translation]

SHRI SHYAM BEHARI MISHRA (Bilhaur) : Mr. Deputy Speaker, Sir, I would like to draw the attention of the

House and the Government towards petrol pumps going on strike today which is very important issue. Price of petroleum products have increased during past years, charges of Bank Drafts have also increased and on account of this cost of petrol pumps have increased manifold in comparison to previous cost but their commission is not going to increase for the last 20 years. Their second demand is that petrol pumps are being challaned under Essential commodities (special amendment) Act and they are also being harrassed and exploited. Under the Essential Commodities (Special amendment Act petrol pumps are in amendment) Act petrol pumps are in full possession of Inspector's raj due to which they are in deep trouble.

On account of these two demands, petrol pumps are closed today all over the country. Hon'ble Deputy Speaker, Sir, I would also like to tell the House that our Minister of Food and Minister of Civil Supplies had given an interview in the last week and it had appeared in the Newspapers also and they had also told me that it has been decided by the Cabinet that this amendment would be extended only for a period of one year more and it was also stated that they would slightly amend it but the Bill under consideration before us is for five years instead of one year. Now what sort of decision has been taken by the Cabinet about which it had appeared in the newspaper earlier that they are going to extend it only for one year period but now it has come for five years. In this way we have been betrayed.

Mr. Deputy Speaker, Sir, today all over the country petrol pumps are closed. Situation is very critical. We would like to draw the attention of the Government through you that Ministry of Petroleum should consider about their problem. Ministry of Petroleum should think over all these points like increase in commission and involvement of cost factor. I would like to again draw the attention of the Minister of Civil Supplies. Today the owners of petrol pumps are only on strike but on 8th August traders from all over the country will be coming to blockade Parliament House. The whole country will be closed on 26 August in protest against the Essential commodities amendment Bill. This is a very important issue. The Government must pay attention on this issue so that legitimate demands of traders should be fulfilled and they may not resort to agitation...*(Interruptions)*

SHRI ILIYAS AZMI (Shahabad) : Mr. Deputy Speaker, Sir, the petrol pump owners are responsible for spoiling petrol operated machines all over the country by adulteration and by selling adulterated petrol. They have created a cause of havoc through plunder in the entire country. Therefore, I request that their commission should not be raised...*(Interruptions)*

SHRI SHYAM BEHARI MISHRA : Mr. Deputy Speaker, Sir, for this purpose, there are different laws. If a person is caught for the crime of adulteration, he can be prosecuted and punished under the law but the matter

here under consideration is the issue of 3/7 ...*(Interruptions)*

*[English]*

SHRI MULLAPPALLY RAMACHANDRAN (Cannanor) : Mr. Deputy-Speaker, Sir, through you I would like to draw the attention of the hon. Minister of Communications to an urgent matter of importance regarding the plight of ED employees who are working in the Department of Post. About three lakh persons in the Department of Post are categorised as ED employees. They got a very raw deal throughout these years. They have been treated as bonded labourers by the Department all these years. Time and again this matter has been raised on the floor of the House by the hon. Members cutting across political affiliations. Ultimately a Committee was constituted under the Chairmanship of Justice Talwar. This Committee had submitted its Report some months ago. But, unfortunately, no action whatsoever has been taken by the hon. Minister to implement these recommendations. I appeal to the hon. Minister, through you, to implement the recommendations made by the Justice Talwar Committee without any further loss of time.

*[Translation]*

SHRI JAGDAMBI PRASAD YADAV (Godda) : Mr. Deputy Speaker, Sir, through you I am requesting to the Cabinet to take a prompt and appropriate decision in the matter of anomalies created by the recommendations of the Fifth Pay Commission in the pay scales of Translators/Assistant Directors working in Raj Bhasha Service. Fifth Pay Commission has revised the pay scale of Technical Assistants working in Central Translation Bureau from Rs. 1400-2300 to Rs. 1640-2900 but pay scale (1400-2600) of Junior Translators working in Central Secretariat Raj Bhasha Service has not been revised.

Mr. Deputy Speaker, Sir, similarly the pay scales of Hindi teachers in Central Hindi Training Centre and Senior Translators in Central Translation Bureau, whose present pay scale is Rs. 1640-2900, have been recommended for revised scale of Rs. 2000-3500 whereas the pay scales of Rs. 1640-2900 for Senior Translators working in Central Secretariat Raj Bhasha Service has not been increased.

Mr. Deputy Speaker, Sir, Department of Raj Bhasha (Ministry of Home Affairs) is the Headquarter whereas Central Hindi Training Centre and Central Translation Bureau are its subordinate offices. It is obvious that equivalent officers working in Headquarter have been kept not only in lower pay scale in comparison to the offices of same rank working in subordinate offices of that Department but it also create a unprecedented anomalies by keeping the pay scale of Gazetted post (Assistant Director) of Headquarter at par with the pay scales of Non-Gazetted post (Hindi teacher and Senior Translator).